

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.21/81
DATED 27.01.2016 HELD ON 28.01.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 21/81 dated 27.01.2016 of Norms Committee-II for the year 2015-16 was held on 28.01.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O..	DIPP
2.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
3.	Shri S.K. Bhatnagar, Dy. Industrial Adviser	MoS
4.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:11/21/81-ALC2/2015	Party Name:SUNTEC ENTERPRISES	Meet No/Date:21/81-ALC2/2015 27.01.2016	Approved
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HQ File :01/81/050/00414/AM16/	RLA File :05/24/040/00463/AM10/	Lic.No/Date:0510259184 23.02.2010	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/1 dated 27.01.2016 as under:			
1. Word "Relevant" may prefixed with the description of import item and its quantity may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item.			
RA may take suitable consequential action accordingly.			

Case No.:24/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status:Deferred
HQ File :01/81/050/00427/AM16/	RLA File :13/24/040/00035/AM12/	Lic.No/Date:1310038262 29.12.2011	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.			
The case stands deferred to 08.03.2016.			

Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status:Deferred
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.			
The case stands deferred to 08.03.2016.			

Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status:Deferred
HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.			
The case stands deferred to 08.03.2016.			

Case No.:30/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status:Deferred
HQ File	RLA File	Lic.No/Date:1310042209	Defer

:01/81/050/00433/AM16/	:13/24/040/00050/AM13/	20.02.2013	Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.			
The case stands deferred to 08.03.2016.			

Case No.: 34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date:08.03.2016
6 Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. TL-13024/20/2016-MMM&A-DCMSME dated 22.01.2016 (copy enclosed).			
The case stands deferred to 08.03.2016.			

Case No.: 13/5/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date:0510353167 03.05.2013	Defer Date:08.03.2016
7 Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 08.03.2016.			

Case No.: 33/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00436/AM16/	RLA File :13/24/040/00004/AM14/	Lic.No/Date:1310042910 03.05.2013	Defer Date:08.03.2016
8 Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.			
The case stands deferred to 08.03.2016.			

Case No.: 26/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00429/AM16/	RLA File :13/24/040/00010/AM14/	Lic.No/Date:1310043017 15.05.2013	Defer Date:08.03.2016

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 08.03.2016.

10	Case No.:34/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00437/AM16/	RLA File :13/24/040/00005/AM14/	Lic.No/Date:1310043068 21.05.2013	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 08.03.2016.				

11	Case No.:13/18/81-ALC2/2015	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00357/AM16/	RLA File :09/24/040/00157/AM14/	Lic.No/Date:0910056761 15.07.2013	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 08.03.2016.				

12	Case No.:23/15/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date:0510361579 02.08.2013	Defer Date:08.03.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 08.03.2016.				

13	Case No.:25/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00428/AM16/	RLA File :13/24/040/00024/AM14/	Lic.No/Date:1310044519 26.09.2013	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 08.03.2016.				

14	Case No.:24/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Rejected
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	
Decision : NC noted that company has not replied to MSME DL dated 16.10.2015 and reminder dated 18.11.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

15	Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.				

16	Case No.:11/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.				

17	Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 08.03.2016.				

18	Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE	Meet No/Date:21/81-ALC2/2015	Status:Deferred
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	LIMITED	27.01.2016	
HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments.			
The case stands deferred to 08.03.2016.			

Case No.: 30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:08.03.2016
19	Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. TL-13024/21/2016-MMM&A-DCMSME dated 27.01.2016 (copy enclosed).		
	The case stands deferred to 08.03.2016.		

20	Case No.: 84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments.			
	The case stands deferred to 08.03.2016.			

21	Case No.: 85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments.			
The case stands deferred to 08.03.2016.				

Case No.: 14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date:08.03.2016
22			

Decision : NC observed that the case was under consideration of C&PC. NC felt that the case pertains to DHI. NC therefore, decided to refer the case to DHI for comments.

The case stands deferred to 08.03.2016.

23	Case No.: 9/9/81-ALC2/2015	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date: 0710102970 18.03.2014	Defer Date:08.03.2016
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.			

24	Case No.: 20/6/81-ALC2/2014	Party Name: ASSOCIATED PIGMENTS LIMITED	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date: 0210202660 23.04.2014	Defer Date:08.03.2016
	Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 08.03.2016.			

25	Case No.: 16/6/81-ALC2/2014	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date: 0510386026 08.05.2014	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

26	Case No.: 10/9/81-ALC2/2015	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date: 0710104122 15.05.2014	Defer Date:08.03.2016
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.			

27	Case No.: 22/9/81-ALC2/2015	Party Name: SHARDA MOTOR INDS LTD	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Approved
	HQ File :01/81/050/00211/AM16/	RLA File :05/24/040/00014/AM15/	Lic.No/Date: 0510386900 20.05.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(176)/2015/TSW(B) dated 20.01.2016 (copy enclosed). RA may take suitable consequential action accordingly.			

28	Case No.: 27/21/81-ALC2/2015	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00430/AM16/	RLA File :13/24/040/00005/AM15/	Lic.No/Date: 1310047123 20.05.2014	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

29	Case No.: 14/18/81-ALC2/2015	Party Name: OIL COUNTRY TUBULAR LIMITED	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00358/AM16/	RLA File :09/24/040/00090/AM15/	Lic.No/Date: 0910060200 23.05.2014	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

30	Case No.: 8/9/81-ALC2/2015	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date: 0710105630 10.07.2014	Defer Date:08.03.2016
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.			

31	Case No.: 3/9/81-ALC2/2014	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
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HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:08.03.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 08.03.2016.			

Case No.: 7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.			

Case No.: 3/21/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00406/AM16/	RLA File :03/94/040/00158/AM15/	Lic.No/Date:0310789637 24.09.2014	Defer Date:08.03.2016
Decision : NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/33 dated 27.01.2016 as under:			
33	1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form		
The case stands deferred to 08.03.2016.			

Case No.: 46/15/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:21/81- ALC2/2015 27.01.2016	Rejected
HQ File :01/81/050/00503/AM15/	RLA File :03/94/040/00378/AM15/	Lic.No/Date:0310789833 30.09.2014	
34	Decision : NC noted that company has not replied to DHI DL dated 16.10.2015 and reminder dated 18.11.2015. Since no reply was received from company despite reminder, the		

committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

35	Case No.: 20/15/81-ALC2/2014	Party Name: SMART CARD IT SOLUTIONS LTD.	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date: 3110064957 09.10.2014	Defer Date:08.03.2016
	Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.			

36	Case No.: 67/15/81-ALC2/2014	Party Name: METENERE LTD.	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00524/AM15/	RLA File :05/24/040/00286/AM15/	Lic.No/Date: 0510391516 09.10.2014	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

37	Case No.: 11/15/81-ALC2/2014	Party Name: WORTHY ENGINEERING	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date: 0710106811 10.10.2014	Defer Date:08.03.2016
	Decision : The representative of DIPP present in the meeting requested that the firm may be called for Personal Hearing to explain the manufacturing process since the reply furnished by them is not clear. NC therefore, decided to request the party to depute a senior technical representative for Personal Hearing before the Committee on the next defer date of the case e.g. 08.03.2016. The case stands deferred to 08.03.2016.			

38	Case No.: 45/15/81-ALC2/2014	Party Name: SHREE-JI POWERLINES	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date: 0310790374 20.10.2014	Defer Date:08.03.2016

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.

The case stands deferred to 08.03.2016.

39	Case No.: 66/15/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date:1110028112 20.11.2014	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.				

40	Case No.: 31/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00434/AM16/	RLA File :13/24/040/00037/AM15/	Lic.No/Date:1310047707 26.11.2014	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 08.03.2016.				

41	Case No.: 12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.				

42	Case No.: 22/18/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00641/AM15/	RLA File :56/24/040/00053/AM15/	Lic.No/Date:5610004512 06.01.2015	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.				

43	Case No.: 55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

44	Case No.: 56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date:08.03.2016
	Decision : NC noted that DHI Deficiency letter was issued to the company on 22.12.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply. The case stands deferred to 08.03.2016.			

45	Case No.: 44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date:08.03.2016
	Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 08.03.2016.			

46	Case No.: 17/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00090/AM16/	RLA File :08/24/040/00461/AM15/	Lic.No/Date:0810134782 12.03.2015	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

47	Case No.: 22/3/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Approved
	HQ File	RLA File	Lic.No/Date:3110065320	

:01/81/050/00095/AM16/	:31/83/040/00257/AM15/	12.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(10)/2014-TW dated 25.05.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

48	Case No.: 32/21/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00435/AM16/	RLA File :13/24/040/00059/AM15/	Lic.No/Date:1310047839 17.04.2015	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.				
The case stands deferred to 08.03.2016.				

49	Case No.: 1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.				
The case stands deferred to 08.03.2016.				

50	Case No.: 19/21/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Closed
	HQ File :01/81/050/00422/AM16/	RLA File :03/94/040/00100/AM16/	Lic.No/Date:0310795888 13.05.2015	
Decision : NC observed that RA, Mumbai vide letter No.03/94/40/100/AM16/78 dated 13.05.2015 has stated that the subject AA has been issued to the company on Repeat Basis. Based on the RA's information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

51	Case No.: 11/18/81-ALC2/2015	Party Name:DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00355/AM16/	RLA File :10/24/040/00012/AM16/	Lic.No/Date:1010059178 15.06.2015	Defer Date:08.03.2016
Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(219)/2015/TSW(B) dated 04.01.2016 (copy enclosed).				

	The case stands deferred to 08.03.2016.
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52	Case No.:25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date:08.03.2016
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.			
	The case stands deferred to 08.03.2016.			

53	Case No.:7/18/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00351/AM16/	RLA File :09/24/040/00085/AM16/	Lic.No/Date:0910062247 24.06.2015	Defer Date:08.03.2016
	Decision : NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/53 dated 27.01.2016 as under:			
	1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of each Cable 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.			
	The case stands deferred to 08.03.2016.			

54	Case No.:3/9/81-ALC2/2015	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:21/81- ALC2/2015 27.01.2016	Rejected
	HQ File :01/81/050/00192/AM16/	RLA File :31/83/040/00042/AM16/	Lic.No/Date:3110065509 26.06.2015	
	Decision : NC noted that company has not replied to DIPP DL dated 16.10.2015 and reminder dated 18.11.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
	RA may take suitable consequential action accordingly.			

55	Case No.:32/9/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:21/81- ALC2/2015 27.01.2016	Approved
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HQ File :01/81/050/00221/AM16/	RLA File :09/24/040/00132/AM16/	Lic.No/Date:0910062256 29.06.2015	
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Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/55 dated 27.01.2016 as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	100	6	115	11	208	16	491
2	162	7	174	12	265	17	637
3	325	8	271	13	325	18	730
4	341	9	413	14	359	19	882
5	424	10	183	15	392		

2. Words "Voltage rating 225V" may be suffixed with the description of export products at Sl. No.1 to 9.
3. Words "Voltage rating 1100 V" may be suffixed with the description of export products at Sl. No.10 to 19.
4. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15,17,19, 21, 23, 25, 27, 29, 31, 33, 35 & 37 (Copper Electrolytic grade) may be allowed as 1.01 kgs./Kg. content in export items at Sl. No 1 to 19 respectively. Accordingly quantity of import item at Sl. No. 5 may be restricted to 1458 Kgs.
5. Quantities of import items at Sl. No 2, 4, 6, 8, 10, 12, 14, 16, 18, 20, 22, 24, 26, 28, 30, 32, 34, 36 & 38 (PVC Compound) may be allowed as 1.05 kgs./Kg. content in export items at Sl. No 1 to 19 respectively.

RA may take suitable consequential action accordingly.

Case No.:8/18/81-ALC2/2015	Party Name:GOLDSTONE INFRATECH LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
HQ File :01/81/050/00352/AM16/	RLA File :09/24/040/00682/AM15/	Lic.No/Date:0910062339 15.07.2015	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP(Chem.). NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

57	Case No.:1/12/81-ALC2/2015	Party Name:DIANA METALS	Meet No/Date:21/81-	Status:Deferred
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		ALC2/2015 27.01.2016	
HQ File :01/81/050/00233/AM16/	RLA File :04/24/040/00093/AM16/	Lic.No/Date:0410160886 07.08.2015	Defer Date:08.03.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 22.12.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.			
The case stands deferred to 08.03.2016.			

58	Case No.:1/21/81-ALC2/2015	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00404/AM16/	RLA File :08/24/040/00138/AM16/	Lic.No/Date:0810135865 17.08.2015	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.				
The case stands deferred to 08.03.2016.				

59	Case No.:6/18/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00350/AM16/	RLA File :34/24/040/00111/AM16/	Lic.No/Date:3410041473 25.08.2015	Defer Date:08.03.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.				
The case stands deferred to 08.03.2016.				

60	Case No.:5/18/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00349/AM16/	RLA File :34/24/040/00153/AM16/	Lic.No/Date:3410041489 02.09.2015	Defer Date:08.03.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.				
The case stands deferred to 08.03.2016.				

61	Case No.:1/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00345/AM16/	RLA File :34/24/040/00162/AM16/	Lic.No/Date:3410041508 14.09.2015	Defer Date:08.03.2016

Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(216)/2015/TSW(B)/405 dated 23.12.2015 (copy enclosed).

The case stands deferred to 08.03.2016.

62	Case No.:2/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Approved
	HQ File :01/81/050/00346/AM16/	RLA File :34/24/040/00163/AM16/	Lic.No/Date:3410041507 14.09.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(215)/2015/TSW(B) dated 01.01.2016 (copy enclosed). RA may take suitable consequential action accordingly.				

63	Case No.:3/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00347/AM16/	RLA File :34/24/040/00166/AM16/	Lic.No/Date:3410041526 21.09.2015	Defer Date:08.03.2016
Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(214)/2015/TSW(B)/404 dated 23.12.2015 (copy enclosed). The case stands deferred to 08.03.2016.				

64	Case No.:4/18/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00348/AM16/	RLA File :34/24/040/00156/AM16/	Lic.No/Date:3410041556 24.09.2015	Defer Date:08.03.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 08.03.2016.				

65	Case No.:12/18/81-ALC2/2015	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00356/AM16/	RLA File :07/24/040/00224/AM16/	Lic.No/Date:0710108859 08.10.2015	Defer Date:08.03.2016
Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments.				

The case stands deferred to 08.03.2016.

Case No.: 20/21/81-ALC2/2015	Party Name: KSH INTERNATIONAL PVT.LTD.	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Closed
HQ File :01/81/050/00423/AM16/	RLA File :03/94/040/00560/AM16/	Lic.No/Date: 0310799608 21.10.2015	
66 Decision : NC observed that RA, Mumbai vide letter No.03/94/40/560/AM16/ZALC I/78 dated 21.10.2015 has stated that the subject AA has been issued to the company on Repeat Basis. Based on the RA's information, NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.: 28/21/81-ALC2/2015	Party Name: KLT AUTOMOTIVE AND TUBULAR PRODUCTS LTD.	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Approved
HQ File :01/81/050/00431/AM16/	RLA File :03/94/040/00538/AM16/	Lic.No/Date: 0310799639 23.10.2015	
67 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/67 dated 27.01.2016 as under:			
Word "Relevant" may prefixed with the description of import item and its quantity may be allowed as 3789.45 MT as 1.05 Kgs./Kg. content in the export item.			
RA may take suitable consequential action accordingly.			

Case No.: 22/21/81-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00425/AM16/	RLA File :03/94/040/00558/AM16/	Lic.No/Date: 0310799730 28.10.2015	Defer Date:08.03.2016
68 Decision : NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/68 dated 27.01.2016 as under:			
- Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. - Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) - Material balancing viz. net content of each imported and indigenous input, export product wise. - Total requirement of each raw material, export product wise, in a tabular form			
The case stands deferred to 08.03.2016.			

69	Case No.:12/21/81-ALC2/2015	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Approved
	HQ File :01/81/050/00415/AM16/	RLA File :13/24/040/00032/AM16/	Lic.No/Date:1310048023 29.10.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/69 dated 27.01.2016 as under: Taking clue from SION C-1580, quantities of import items at SI No. 1, 2 & 3 may be allowed as 26090 Kgs., 7030 Kgs. & 649 Kgs respectively as 1.03 Kgs./Kg. content in the export item. RA may take suitable consequential action accordingly.				

70	Case No.:18/21/81-ALC2/2015	Party Name:AMARTARA PVT. LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Closed
	HQ File :01/81/050/00421/AM16/	RLA File :03/94/040/00622/AM16/	Lic.No/Date:0310800026 04.11.2015	
Decision : NC observed that RA, Mumbai vide letter No.03/94/40/622/AM16/78 dated 04.11.2015 has stated that the subject AA has been issued to the company on Repeat Basis. Based on the RA's information, NC decided to close the case. RA may take suitable consequential action accordingly.				

71	Case No.:23/21/81-ALC2/2015	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00426/AM16/	RLA File :03/94/040/00601/AM16/	Lic.No/Date:0310800027 04.11.2015	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 08.03.2016.				

72	Case No.:29/21/81-ALC2/2015	Party Name:JSW STEEL COATED PRODUCTS LIMITED,	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00432/AM16/	RLA File :03/94/040/00602/AM16/	Lic.No/Date:0310800028 04.11.2015	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments.				

The case stands deferred to 08.03.2016.

73	Case No.: 21/21/81-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00424/AM16/	RLA File :03/94/040/00603/AM16/	Lic.No/Date: 0310800214 10.11.2015	Defer Date:08.03.2016
	Decision : NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/73 dated 27.01.2016 as under: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet. 2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials) 3. Material balancing viz. net content of each imported and indigenous input, export product wise. 4. Total requirement of each raw material, export product wise, in a tabular form			
	The case stands deferred to 08.03.2016.			

74	Case No.: 4/21/81-ALC2/2015	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Status: Deferred
	HQ File :01/81/050/00407/AM16/	RLA File :04/24/040/00180/AM16/	Lic.No/Date: 0410161301 12.11.2015	Defer Date:08.03.2016
	Decision : NC decided to send a letter to firm to submit information as per comments of the representative of DIPP as under: Information in respect of S.No. 1, 3, 4, 5 & 11 of Standard Deficiency Letter.-Export Product wise.			
	The case stands deferred to 08.03.2016.			

75	Case No.: 5/21/81-ALC2/2015	Party Name: MITTAL APPLIANCES LIMITED,	Meet No/Date: 21/81-ALC2/2015 27.01.2016	Approved
	HQ File :01/81/050/00408/AM16/	RLA File :56/24/040/00026/AM16/	Lic.No/Date: 5610004742 16.11.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/75 dated 27.01.2016 as under: 1. Words "CuAl6Ni2" given in the description of import item may be replaced with words "Cu92Al6Ni2".			

2. Quantity of import item may be allowed as applied for i.e. 218 MT as 1.09 Kgs./kg. content in the export product after taking 2/3rd recovery from scrap.

RA may take suitable consequential action accordingly.

Case No.:6/21/81-ALC2/2015	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:21/81- ALC2/2015 27.01.2016	Approved
HQ File :01/81/050/00409/AM16/	RLA File :56/24/040/00035/AM16/	Lic.No/Date:5610004755 27.11.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/76 dated 27.01.2016 as under: 1. Words “ CuAl6Ni2” given in the description of import item may be replaced with words “ Cu92Al6Ni2”. 2. Quantity of import item may be allowed as applied for i.e. 218 MT as 1.09 Kgs./kg. content in the export product after taking 2/3rd recovery from scrap.. RA may take suitable consequential action accordingly.			

Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:21/81- ALC2/2015 27.01.2016	Status:Deferred
HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date:08.03.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

Case No.:8/21/81-ALC2/2015	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:21/81- ALC2/2015 27.01.2016	Approved
HQ File :01/81/050/00411/AM16/	RLA File :05/23/040/00367/AM16/	Lic.No/Date:0510396493 02.12.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/78 dated 27.01.2016 as under: 1. Net weight of export product may be specified as 28625 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 25250 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 243600 Meters inclusive of 1.5% wastage.			

4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 1,500,000 Nos. & 5,00,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 60900 Meters inclusive of 1.5% wastage. 6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 106.575 Kgs. inclusive of 1.5% wastage.	
RA may take suitable consequential action accordingly.	

79	Case No.:10/21/81-ALC2/2015	Party Name:AGH ALTECH PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Approved
	HQ File :01/81/050/00413/AM16/	RLA File :05/23/040/00375/AM16/	Lic.No/Date:0510396481 02.12.2015	
	Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/79 dated 27.01.2016 as under: Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 147.144 Kgs. as 1.03 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

80	Case No.:2/21/81-ALC2/2015	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00405/AM16/	RLA File :07/24/040/00311/AM16/	Lic.No/Date:0710109153 09.12.2015	Defer Date:08.03.2016
	Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 08.03.2016.			

81	Case No.:16/21/81-ALC2/2015	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
	HQ File :01/81/050/00419/AM16/	RLA File :10/24/040/00079/AM16/	Lic.No/Date:1010059339 10.12.2015	Defer Date:08.03.2016
	Decision : NC observed that the application has been referred to DeitY. NC decided to wait for their comments. The case stands deferred to 08.03.2016.			

82	Case No.:14/21/81-ALC2/2015	Party Name:VINAYAK INTERNATIONAL	Meet No/Date:21/81-ALC2/2015	Approved
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	HOUSEWARES PRIVATE LIMITED	27.01.2016	
HQ File :01/81/050/00417/AM16/	RLA File :05/24/040/00442/AM16/	Lic.No/Date:0510396613 14.12.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/82 dated 27.01.2016 as under:			
Words “of relevant thickness” may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 77 MT & 44 MT respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2.			
RA may take suitable consequential action accordingly.			

	Case No.:15/21/81-ALC2/2015	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Approved
	HQ File :01/81/050/00418/AM16/	RLA File :05/23/040/00393/AM16/	Lic.No/Date:0510396630 16.12.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/83 dated 27.01.2016 as under:			
83	- Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs. respectively, as per Engineering Table No. 5. - Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5. - Quantity of import item at Sl. No. 13 may be allowed as 2040 Kgs. as per Table 5. - Quantities of import items at Sl. No. 14 to 19 may be allowed as applied for i.e. 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5. - Quantities of import items at Sl. No. 20 to 26 may be allowed as applied for i.e. 3397.05 Kgs., 4160.52 Kgs., 5131.32 Kgs., 6656.82 Kgs., 8321.04 Kgs., 11094.72 Kgs. & 13921.74 Kgs. respectively, as per Engineering Table No. 5.			
	RA may take suitable consequential action accordingly.			

	Case No.:7/21/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status:Deferred
84	HQ File :01/81/050/00410/AM16/	RLA File :05/23/040/00353/AM16/	Lic.No/Date:0510396648 17.12.2015	Defer Date:08.03.2016
	Decision : NC decided to send a letter to firm to submit information as per written			

comments of DIPP vide U.O. No. 12/6/2016-TSW/84 dated 27.01.2016 as under:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 08.03.2016.

Case No.: 13/21/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00416/AM16/	RLA File :05/23/040/00320/AM16/	Lic.No/Date:0510396662 18.12.2015	Defer Date:08.03.2016
85			
Decision : NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/85 dated 27.01.2016 as under:			
1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.			
The case stands deferred to 08.03.2016.			

Case No.: 17/21/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2015 27.01.2016	Status: Deferred
HQ File :01/81/050/00420/AM16/	RLA File :05/23/040/00383/AM16/	Lic.No/Date:0510397160 31.12.2015	Defer Date:08.03.2016
86			
Decision : NC decided to send a letter to firm to submit information as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/86 dated 27.01.2016 as under:			
1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.			
The case stands deferred to 08.03.2016.			

Offline Agenda for Meeting No. 21/81 dated 27.01.2016

Sl. No. 502	
Case No. AR-	M/s. Powergear Limited
Meeting No. 21/81	F. No. 01/81/50/798/AM07/DES-II
Dated:- 27.01.2016	RA File No.07/24/040/00693/AM07/
Subject:-	Request for amendment in adhoc Norms in respect of Advance License No. 0710049603 dated 15.01.2007.
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 503	
Case No. AR-	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 21/81	F. No. 01/81/50/1642/AM04/
Dated:- 27.01.2016	RA File No.34/82/040/00191/AM04/
Subject:-	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 504	
Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 21/81	F. No. 01/81/50/00262/AM14/
Dated:- 27.01.2016	RA File No. 03/94/040/01127/AM13
Subject:-	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 505	
Case No. AR-	M/s. MC Com Industries (India) Pvt. Limited
Meeting No. 21/81	F. No. 01/81/50/416/AM14/DES-II
Dated:- 27.01.2016	RA File No. 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.	

The case stands deferred to 08.03.2016.

Sl. No. 506	
Case No. AR-	M/s. Mayfair International
Meeting No. 21/81	F. No. 01/81/050/481/AM12/DES-II
Dated:- 27.01.2016	RA File No. 03/95/040/000766/AM12
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0310675713 dated 10.01.2012.
Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 507	
Case No. AR-	M/s. Anjani Technoplast Limited
Meeting No. 21/81	F. No. 01/81/050/428/AM14/DES-II
Dated:- 27.01.2016	RA File No. 05/23/040/000439/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510344008 dated 24.01.2013.
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/36/2010-PC.II dated 17.12.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 508	
Case No. AR-	M/s. Rexnord Electronics & Controls Limited
Meeting No. 21/81	F. No. 01/81/050/510/AM12/DES-II
Dated:- 27.01.2016	RA File No. 05/23/040/000439/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310683035 dated 22.02.2012.
Decision : NC decided to ratify the norms of above AA for the purpose of redemption, as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/508-A/R dated 27.01.2016 as under:	
1. Net weight of export products may be specified as 46870 Kgs. 2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 3000 Kgs. on net to net basis as claimed by the firm.. 3. Quantities of import items from Sl. No 2 to 4 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 5 may be allowed as 4949 Kgs. as 1.01 Kgs./Kg. content in export items. 5. Quantities of import items at Sl. No 6, 12, 21 & 22 put together may be	

- allowed within 1.5 % of FOB value of exports.
6. Quantity of import item at Sl. No. 7 may be allowed as 285,000 Mtrs. (240 Kgs.) on net to net basis.
 7. Quantities of import items at Sl. No. 7, 8 & 9 may be allowed on net to net basis with accountability clause.
 8. Quantity of import item at Sl. No. 10 may be allowed as 4725 Kgs. as 1.05 Kgs./Kg. content in export items.
 9. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 200 Kgs. on net to net basis.
 10. Quantities of import items from Sl. No 13 to 17 may be allowed on net to net basis with accountability clause.
 11. Quantity of import item at Sl. No 18 may be allowed on net to net basis.
 12. Quantities of import items at Sl. No 19, 20 & 23 may be allowed on net to net basis with accountability clause.

RA may take suitable consequential action accordingly.

Sl. No. 509	
Case No. AR-	M/s. Bilcare Limited
Meeting No. 21/81	F. No. 01/81/050/03/AM15/DES-II
Dated:- 27.01.2016	RA File No. 31/83/040/00236/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 3110062954 dated 07.03.2014
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/509-A/R dated 27.01.2016 as under:	
1. Words “containing 7520 Kgs. of Aluminium Foil” may be suffixed with the description of export product. 2. Word “relevant” may be prefixed and words “ 25-40 Micron” may be suffixed with the description of import item and its quantity may be allowed as 8084 Kgs. as 1.075 Kgs./Kg. content in the export product after taking clue from SION C-16.	
RA may take suitable consequential action accordingly.	

Sl. No. 510	
Case No. AR-	M/s. MPP Technologies Pvt. Limited
Meeting No. 21/81	F. No. 01/81/50/141/AM09/DES-II
Dated:- 27.01.2016	RA File No. 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.
Decision : NC observed that DHI vide U.O. No.3(180)/2015/TSW(B) dated 20.01.2016 have	

requested for complete case file along with their earlier recommendations if any for processing the case further. NC decided to furnish the requisite documents to DHI for examination of the case and comments.

The case stands deferred to 08.03.2016.

Sl. No. 511	
Case No. AR-	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 21/81	F. No. 01/81/050/0224/AM14/DES-II
Dated:- 27.01.2016	RA File No. 04/24/040/00072/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0410147962 dated 30.12.2014.
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(77)/2013/TSW(B) dated 01.01.2016 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 512	
Case No. AR-	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 21/81	F. No. 01/81/050/0013/AM15/DES-II
Dated:- 27.01.2016	RA File No. 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 513	
Case No. AR-	M/s. Siemens Limited
Meeting No. 21/81	F. No. 01/81/050/106/AM15 /DES-II
Dated:- 27.01.2016	RA File No. 03/95/040/01013/AM14
Subject:-	Request for clarification on how much quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 310664666 dated 14.11.2011 of M/s. Crompton Greaves.
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 514	
Case No. AR-	M/s. Trafigura India Private Limited
Meeting No. 21/81	F. No. 01/81/050/00303/AM15/DES-II
Dated:- 27.01.2016	RA File No. 03/95/040/00265/AM15
Subject:-	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0310786269 dated 02.07.2014.
Decision :The representative of MSME stated that the Company's request is for modification of description of export products from Nickel Cathode to Nickel metal/Nickel Nitrate/Nickel Sulphate as export order of the party had been cancelled and there is demand for nickel nitrate and sulphate. It has also been stated that the modification of the description of export product can be done on the same way as it was done in the case of M/s Nicomet Industries Limited without change of the wastage already allowed to the party. Based on the above, NC directed FTDO to attach decision of case of M/s Nicomet Industries so that NC can take an informed decision . The case stands deferred to 08.03.2016.	

Sl. No. 515	
Case No. AR-	M/s. Trafigura India Private Limited
Meeting No. 21/81	F. No. 01/81/050/00410/AM15/DES-II
Dated:- 27.01.2016	RA File No. 03/95/040/00456/AM15
Subject:-	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0310788619 dated 02.09.2014.
Decision : The representative of MSME stated that the Company's request is for modification of description of export products from Nickel Cathode to Nickel metal/Nickel Nitrate/Nickel Sulphate as export order of the party had been cancelled and there is demand for nickel nitrate and sulphate. It has also been stated that the modification of the description of export product can be done on the same way as it was done in the case of M/s Nicomet Industries Limited without change of the wastage already allowed to the party. Based on the above, NC directed FTDO to attach decision of case of M/s Nicomet Industries so that NC can take an informed decision . The case stands deferred to 08.03.2016.	

Sl. No. 516	
Case No. AR-	M/s. Zenium Cables Limited
Meeting No. 21/81	F. No. 01/81/050/00066/AM16/DES-II
Dated:- 27.01.2016	RA File No. 03/95/040/00953/AM15
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310793900 dated 16.02.2015.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/516-A/R dated 27.01.2016 as under:	

1. Quantities of export items at Sl. No. 1 to 6 may also be specified as 128.1 meters each in addition to their weights.
2. Quantity of export item at Sl. No. 7 may also be specified as 91.5 meters in addition to its weights.
3. Words "Voltage rating 600/1000 V" may be suffixed with the description of export products at Sl. No.1 to 7.
4. Quantities of import item at Sl. No 1 viz. Copper in the form of CC Rod (EC grade) may be allowed as 17090 Kgs. taking clue from Engineering Table-5.
5. Word "Resin" given in the description of import item at Sl. No.2 may be replaced with word "Compound" and quantity of this item may be allowed as applied for i.e. 8899.21 Kgs. taking clue from Engineering Table-5.

RA may take suitable consequential action accordingly.

Sl. No. 517

Case No. AR-	M/s. Kalpataru Power Transmission Limited
Meeting No. 21/81	F. No. 01/81/162/11/AM16/DES-II
Dated:- 27.01.2016	RA File No. KASEZ/100%EOU/II/131/04-05/Vol-I
Subject:-	Modification/Amendment of ad-hoc norms fixed in respect of 100% EOU.

Decision : NC decided to maintain **Status Quo** on the subject case based on the comments of DIPP vide U.O. No.12/6/2016-TSW/517-A/R dated 27.01.2016 as under:

"Status quo may be maintained as export item in this case is covered under SION C-220 of Engineering Products and wastage norms have been fixed as per this SION."

RA may take suitable consequential action accordingly.

Sl. No. 518

Case No. AR-	M/s. Eswari Global Metal Industries Private Limited
Meeting No. 21/81	F. No. 01/81/050/00341/AM15/DES-II
Dated:- 27.01.2016	RA File No. 07/24/040/00126/AM15
Subject:-	Ratification of norms in respect of Advance Authorization No. 0710105804 dated 17.07.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of MSME vide U.O. No. 30(185)/15-ME dated 29.12.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 519

Case No. AR-	M/s. Larsen & Toubro Limited
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Meeting No. 21/81	F. No. 01/81/50/315/AM13/DES-II
Dated:- 27.01.2016	RA File No. 03/95/040/00442/AM13
Subject:-	Modification/amendment of fixed norms in respect of Advance License No. 0310710210 dated 24.09.2012.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 520	
Case No. AR-	M/s. Maharashtra Seamless Limited
Meeting No. 21/81	F. No. 01/81/50/00021/AM12/DES-II
Dated:- 27.01.2016	RA File No. 05/24/040/00379/AM11
Subject:-	Ratification of Norms in respect of Advance Authorisation No. 0510285256 dated 07.03.2011.
Decision : NC decided to ratify the norms of above AA for the purpose of redemption, as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/520-A/R dated 27.01.2016 as under:	
1. Net weight of export products at Sl. No. 1 & 2 may be modified as 493.923 MT & 480.23 MT respectively. 2. Words "Seam Less Line" given in the description of export products at Sl. No. 1 & 2 may be modified as "Seamless Alloy Steel Line Pipes with 3LPE coating of 2 mm thickness". 3. Quantities of export products at S.No.1 & 2 may also be specified as 25,000 Meters & 30,000 Meters respectively in addition to their weights. 4. Description of import item at Sl. No. 1 may be modified as "Alloy Steel Rounds/Billets of relevant grade " and its quantity may be allowed as 1111.74 MT as 1.20 MT/MT content in the export items taking clue from SION C-797. 5. Quantities of import items from Sl. No. 2, 3 & 4 may be allowed as 2065 Kgs, 4528 Kgs. & 43886 Kgs respectively after taking clue from SION at Sl. No. C- 1289. 6. Import item at Sl. No. 5 may be allowed upto 2 % of FOB value of exports.	
RA may take suitable consequential action accordingly.	

Sl. No. 521	
Case No. AR-	M/s. Chandan Steel Limited
Meeting No. 21/81	F. No. 01/81/050/00174/AM16/DES.II
Dated:- 27.01.2016	RA File No.03/94/040/00114/AM16/
Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0310796490 dated 08.06.2015.
Decision : NC decided to maintain Status Quo on the subject case based on the comments of	

MoS vide U.O. No.2(7)/2011-TW dated 14.01.2016 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 522

Case No. AR-	M/s. Cords Cable Industries Limited
Meeting No. 21/81	F. No. 01/81/050/0000475/AM10/DES.II
Dated:- 27.01.2016	RA File No. 05/23/040/00137/AM10
Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510256341 dated 15.01.2010.

Decision : NC decided to modify the norms of above AA, as under:-

The applicants vide letters dated 26.03.2014 have stated that they had completed the export obligation before 15.03.2011 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills. ^{at this stage} They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and as per the verbal comments of the representative of DIPP present in the meeting decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Sl. No. 523

Case No. AR-	M/s. Elkay Telelinks Limited
Meeting No. 21/81	F. No. 01/81/050/00285/AM15/DES.II
Dated:- 27.01.2016	RA File No. 05/23/040/00246/AM14/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510389765 dated 17.07.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/523-A/R dated 27.01.2016 as under:

1. Net weight of export product may be specified as 42.56 MT.
2. Words "Voltage rating 1100 V" may be suffixed with the description of export product.
3. Quantity of import item at Sl. No. 1 may be allowed as 8299 Kgs. as per Engineering Table-4.
4. Quantity of import item at S.No.2 may be allowed as 1.05 Kgs./Kg.content in export item

RA may take suitable consequential action accordingly.

Sl. No. 524	
Case No. AR-	M/s. Met Trade (India) Limited
Meeting No. 21/81	F. No. 01/81/050/00219/AM13/DES.II
Dated:- 27.01.2016	RA File No. 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510331816 dated 09.08.2012.
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 525	
Case No. AR-	M/s. MC Com Industries (India) Private Limited
Meeting No. 21/81	F. No. 01/81/050/00073/AM14/DES.II
Dated:- 27.01.2016	RA File No. 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310729610 dated 26.03.2013.
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 526	
Case No. AR-	M/s. Elkay Telelinks Limited
Meeting No. 21/81	F. No. 01/81/050/00168/AM15/DES.II
Dated:- 27.01.2016	RA File No. 05/23/040/00311/AM12/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510385709 dated 05.05.2014.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O.No. 12/6/2016-TSW/526-A/R dated 27.01.2016 as under:	

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	424.8	4	804.4	7	625.9
2	513.5	5	934.8	8	871.6
3	692.8	6	498.7	9	653.7

2. Words "Voltage rating 1100 V" may be suffixed with the description of export products at Sl. No.1 to 9.
3. Quantity of import item at Sl. No 1 vz. Copper Rod (EC grade) may be allowed as 9349.7 Kgs. as 1.01 kgs./Kg. content in export items at Sl. No 1 to 9 and taking clue from Engineering Table-5.
4. Quantities of import items at Sl. No 2, 3 & 4 may be allowed as 1.03 kgs./Kg. content in export items as claimed by the firm.

RA may take suitable consequential action accordingly.

Sl. No. 527	
Case No. AR-	M/s. KEI Industries Limited
Meeting No. 21/81	F.No. 01/81/050/00469/AM14/
Dated:- 27.01.2016	RA File No. 05/23/040/00354/AM14/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0510374105 dated 19.12.2013.
Decision : NC decided to modify the norms of above AA as under:-	
The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 30.07.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed. NC deliberated the issue and as per the verbal comments of the representative of DIPP present in the meeting decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills. RA may take suitable consequential action accordingly.	

Sl. No. 528	
Case No. AR-	M/s. KEI Industries Limited
Meeting No. 21/81	F.No. 01/81/050/00455/AM14/
Dated:- 27.01.2016	RA File No. 05/23/040/00381/AM14/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0510374515 dated 26.12.2013.
Decision : NC decided to modify the norms of above AA as under:-	

The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 30.07.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and as per the verbal comments of the of the representative of DIPP present in the meeting, decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Sl. No. 529	
Case No. AR-	M/s. KEI Industries Limited
Meeting No. 21/81	F.No. 01/81/050/00255/AM14/
Dated:- 27.01.2016	RA File No. 05/23/040/00213/AM14/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0510365517 dated 13.09.2013.

Decision : NC decided to modify the norms of above AA as under:-

The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 30.07.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and as per the verbal comments of the of the representative of DIPP present in the meeting, decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Sl. No. 530	
Case No. AR-	M/s. KEI Industries Limited
Meeting No. 21/81	F.No. 01/81/050/00056/AM15/
Dated:- 27.01.2016	RA File No. 05/23/040/00395/AM14/

Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0510377601 dated 30.01.2014.
Decision : NC decided to modify the norms of above AA as under:- The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 15.07.2014 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed. NC deliberated the issue and as per the verbal comments of the representative of DIPP present in the meeting, decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills. RA may take suitable consequential action accordingly.	

Sl. No. 531	
Case No. AR-	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 21/81	F.No. 01/81/050/00080/AM16/
Dated:- 27.01.2016	RA File No. 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107924 dated 25.03.2015.
Decision : NC observed that the application has been referred to C&PC. NC decided to wait for their comments. The case stands deferred to 08.03.2016.	

Sl. No. 532	
Case No. AR-	M/s. LM Wind Power Blades (India) Pvt. Limited
Meeting No. 21/81	F.No. 01/81/050/00092/AM16/
Dated:- 27.01.2016	RA File No. 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107923 dated 25.03.2015.
Decision : NC observed that the application has been referred to C&PC. NC decided to wait for their comments. The case stands deferred to 08.03.2016.	

Sl. No. 533	
Case No. AR-	M/s. Manaksia Coated Metals and Industries Limited

Meeting No. 21/81	F.No. 01/81/050/00044/AM16/
Dated:- 27.01.2016	RA File No. 02/24/040/00222/AM15/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0210205598 dated 24.02.2015.
Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 534	
Case No. AR-	M/s. DR Associates
Meeting No. 21/81	F. No. 01/81/050/00203/AM16/DES-II
Dated:- 27.01.2016	RA File No. 04/24/040/00050/AM16
Subject:-	Ratification of norms in respect of Advance Authorization No. 0410160774 dated 08.07.2015.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 535	
Case No. AR-	M/s. Ambark Worldwide, Jamnagar
Meeting No. 21/81	F.No. 01/81/162/141/AM.16/
Dated:- 27.01.2016	KASEZ File No. KASEZ/100%EOU/II/06/2014-15/
Subject:-	Request for fixation of Input-Output Norms under 100% EOU for manufacturing and export of 1. Brass Ingots/Billets, 2. Brass Bars/Rods/Solid Sections/Profiles and 3. Machined Articles/ Components Parts/ Accessories made out of Brass Rods/Bars/Solid Sections/Solid Profiles.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/6/2016-TSW/535-A/R dated 27.01.2016 as under:	
As per team report already accepted by the NC for a number of EOUs in Jamnagar area for manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc. and actual production and consumption details certified by a CA received in this case, following wastage norms may be fixed for this EOU also in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of following brass items:	
1. Machined articles/Components/parts/accessories made out of brass rods/ bars/solid sections/solid profiles:	
A. Wastage during Segregation:	

Description	Quantity	Description	Quantity
Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of machined articles/ components/parts/accessories made out of brass rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	Quantity	Description	Quantity
Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles	1 MT	Segregated/processed mixed brass scrap	1.26 MT

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc. and not applicable for the manufacture of brass items from pure brass scrap like Honey.

RA may take suitable consequential action accordingly.

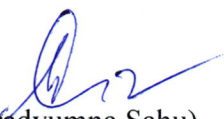
Sl. No. 536	
Case No. AR-	M/s. Dynamic Cables Pvt. Limited
Meeting No. 21/81	F.No. 01/81/050/00164/AM15/
Dated:- 27.01.2016	RA File No. 13/24/040/00059/AM14/
Subject:-	Ratification of norms in respect of Advance Authorization No. 1310046635 dated 03.04.2014.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 537	
Case No. AR-	M/s. Anjani Technoplast Limited

Meeting No. 21/81	F. No. 01/81/050/00161/AM16/
Dated:- 27.01.2016	RA File No. 05/23/040/00052/AM16/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510394297 dated 19.05.2015.
Decision : NC observed that the application has been referred to C&PC. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Sl. No. 538	
Case No. AR-	M/s. Nikki India Fuel Systems Private Limited
Meeting No. 21/81	F.No. 01/81/162/275/AM.16/
Dated:- 27.01.2016	MEPZ File No. A/2012/08/EOU-TN/
Subject:-	Request for fixation of wastage norms under 100% EOU for manufacturing and export of Carburetor and their parts.
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.	
The case stands deferred to 08.03.2016.	

Date:10.02.2016
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
 विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 27/01/2016 - Case No. 11/21/81 (M/s. Suntec Enterprises) (Advance Authorization No. 0510259184 dated 23.02.2010)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may prefixed with the description of import item and its quantity may be allowed as applied for i.e. 202 MT as 1.01 Kgs./Kg. content in the export item.

Norms committee may take a view

27/01/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/1 dated 27/01/2016

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

6
27.1.16

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

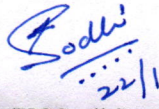
Subject: AA No 0510351299 dated 11.04.13 of M/s Pilot Industries Limited.

The following needs to be clarified by the unit before norms can be fixed

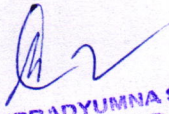
- Percentage of lead in the import product.
- Detailed technical note on manufacturing process including the relevant flow sheet.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

21/81


(KSSodhi)
AD(ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi 134
UO note no TL-13024/20/2016-MMM&A-DCMSME dated 22.01.16


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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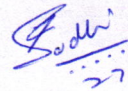
Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA No 0510375028 dated 31.12.13 of M/s Pilot Industries Limited.

The following needs to be clarified by the unit before norms can be fixed

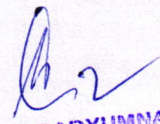
- Percentage of lead in the import product.
- Detailed technical note on manufacturing process including the relevant flow sheet.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME)

21/81

27/1/16
(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

ID note no TL-13024/21/2016-MMM&A-DCMSME dated 27.01.16


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महोदय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

27
27-1-2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Sharda Motor Industries Ltd. for ratification of norm of AA No. 0510386900 Dated 20.05.2014.

Reference: DGFT ID Note No. 01/81/50/211/AM16/DES-II/252 Dated 02.11.2015.

Reference above application and subsequent reply forwarded to this office under above reference it is stated that similar authorization no. 0510365038 dated 09.09.2013 issued to the same firm has already been recommended. Subject authorization may therefore be ratified on repeat basis.

This issue with the approval of IA(KKT).

21/81
(Gajraj Singh) 27-1-16

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(176)/2015/TSW(B)/ dated 20.01.2016.

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

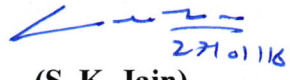
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016 - Case No. 3/21/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310789637 dated 24.09.2014)

Firm may be asked to submit the following information:

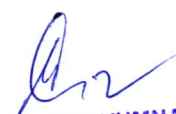
1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/33 dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

47
27.1.2016 42
15.12.15 149

5.14.011C

Government of India
Ministry of Steel
Technical Division

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No 3110065320 dated 12.03.2015 of M/s Vikarsh Stamping India Pvt Limited, Pune.

✓
DGFT may refer to their UO No 01/81/50/ /AM-15/DES-II/04 dated 29.04.2015 for ratification of above mentioned Advance Authorization of M/s Vikarsh Stampings India Pvt Limited, Pune.

In view of the above, Ministry of Steel recommends the import of 100 MT Cold Rolled Grain Oriented (CRGO) Electrical Steel Coils of relevant grade of prime quality against export of 100 MT CRGO slit Coils subject to the condition that width of imported coils is more than the respective width of export products. However, against export of 100 MT CRGO lamination, DGFT may consult DHI for their comments/views. However, Ministry of Steel has not been allowing import of Secondary Defective CRGO Electrical Steel in Sheets/Coils against export of slit coils or laminations in view of criticality of application and therefore, Ministry of Steel does not support import of such sub standard product in the present case also.

Thalnot
(S.K.Bhathnagar)
Deputy Industrial Adviser

21/81
Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(10)/2014-TW dated 25.05.2015

Issued
25/5/15

Pradyumna Sahu
प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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27-01-2016

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
NISHTHA BHAVAN, NEW MARINE LINES, CHURCHGATE, MUMBAI-400020

File no.03/94/40/100/AM16

Date: 13.05.2015

To

The Director General of Foreign Trade
New Delhi-110 011

Kind attn: Shri. K. C. Raju , Dy.DGFT (NC-II)

Sub: Grant of advance authorization on REPEAT basis as per Para 4.7.1 & 4.7.2 of
HBP (Vol.1) 2009-2014.

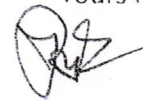
Sir,

M/s. Amartara Pvt. Ltd., Mumbai 400072 has been granted Advance Authorisation no.0310795888 dated 13.05.2015. The copies of the application are not forwarded to the Headquarters due to the following reasons:

1.The Advance authorization has been issued on repeat basis in terms of Para 4.7.1 and 4.7.2 of HBP (Vol.1) on the basis of the decisions of the Norms Committee in meeting no.41/81 – ALC2/2014 dated 26.02.2014 (Hqrs file no.01/81/050/00386/AM15).

Copy of N.C. decision is enclosed herewith.

Yours faithfully



(K.P.SINGH)

ASST. DIRECTOR GENERAL OF FOREIGN TRADE
FOR ADDL. DIRECTOR GENERAL OF FOREIGN TRADE

Encl: Copy of NC decision

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

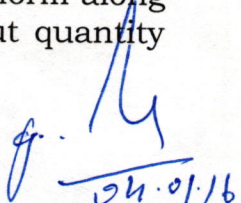
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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Delphi Connection Systems India Pvt. Ltd. for ratification of norm of AA No. 1010059178 Dated 15.06.2015.

Reference: DGFT UO No. 01/81/50/355/AM16/DES-II/275 Dated 08.12.2015.

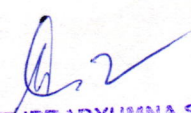
Reference above, it is observed that complete application of the firm has not been forwarded. Only copy of Advance Authorization has been forwarded. It is therefore requested to provide complete application on prescribed form along with technical details and justification/calculation etc. for the input quantity required for each export product separately.


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(219)/2015/TSW(B)/ dated 04.01.2016.


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

53
27.01.2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 7/18/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062247 dated 24.06.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of each Cable
3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.

Norms committee may take a view


27.01.16

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/6/2016-TSW/53 dated 27/01/2016


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 32/9/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910062256 dated 29.06.2015)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	100	6	115	11	208	16	491
2	162	7	174	12	265	17	637
3	325	8	271	13	325	18	730
4	341	9	413	14	359	19	882
5	424	10	183	15	392		

2. Words "Voltage rating 225V" may be suffixed with the description of export products at Sl. No.1 to 9.
3. Words "Voltage rating 1100 V" may be suffixed with the description of export products at Sl. No.10 to 19.
4. Quantities of import items at Sl. No 1, 3, 5, 7, 9, 11, 13, 15,17,19, 21, 23, 25, 27, 29, 31, 33, 35 & 37 (Copper Electrolytic grade) may be allowed as 1.01 kgs./Kg. content in export items at Sl. No 1 to 19 respectively. Accordingly quantity of import item at Sl. No. 5 may be restricted to 1458 Kgs.
5. Quantities of import items at Sl. No 2, 4, 6, 8, 10, 12, 14, 16, 18, 20, 22, 24, 26, 28, 30, 32, 34, 36 & 38 (PVC Compound) may be allowed as 1.05 kgs./Kg. content in export items at Sl. No 1 to 19 respectively.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/55 dated 27/01/2016

प्रद्युम्न सानु/PRADYUMNA SANU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Alstom India Ltd. for ratification of norm of AA No. 3410041508 Dated 14.09.2015.

Reference: DGFT UO No. 01/81/50/345/AM16/DES-II/276 Dated 08.12.2015.

Reference above application the firm may be advised to furnish information as per Sl. No. 11 of SDL.

(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(216)/2015/TSW(B)/405 dated 23.12.2015.

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा. नि. वि. वि.
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Alstom India Ltd. for ratification of norm of AA No. 3410041507 Dated 14.09.2015.

Reference: DGFT UO No. 01/81/50/346/AM16/DES-II/274 Dated 08.12.2015.

Reference above, the application of the firm has been examined and based on information available therein the proposal is recommended as under:

Export Product: 1x75 MW Hydro Generator Shaft – Finish machined – 1 No.
Weight - 23,841 kg.

Import: Generator Shaft Proof machined – 1 No.
Weight – 24,628 kg.

This issue with the approval of JS (RKS).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(215)/2015/TSW(B)/ dated 01.01.2016.

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Alstom India Ltd. for ratification of norm of AA No. 3410041526 Dated 21.09.2015.

Reference: DGFT UO No. 01/81/50/347/AM16/DES-II/273 Dated 08.12.2015.

Reference above application the firm may be advised to furnish information as per Sl. No. 11 of SDL for each export product separately.

(Gajraj Singh)

Sr. Development Officer

21/81
FTDO, DES-II, DGFT.

DHI UO No. 3(214)/2015/TSW(B)/ dated 23.12.2015.

(404)

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

66
27.01.2016

GOVERNMENT OF INDIA,
MINISTRY OF COMMERCE AND INDUSTRY,
O/O.ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE,
NEW C.G.O. BLDG., NEW MARINE LINES, CHURCHGATE, MUMBAI-20.

File No. 03/94 / 040 / 00 560 / AM 16 ZALC I

DATE: 21/10/15

To
The Director General of Foreign trade,
New Delhi - 110 011.

Kind Attn: Shri K. C. Reddy

D.G.F.T.(NC-II)

Sub: Grant of advance authorization Repeat basis in
terms of para 4.7.1 & 4.7.2 of HBP(VOL.I)2009-14.

Sir,

M/s. Kesh Intz Pvt Ltd Mumbai have been granted an
advance Authorization No: 310795608 dated 21/10/15. The copies of the
application are not forwarded to the headquarters due to the following reasons.

1. The Advance Authorisation has been issued on Repeat basis in terms of
Para 4.7 read with Para 4.7.1 & 4.7.2 of HBP(Vol.I) on the basis of decision of Norms
Committee (copy enclosed)

18/81 - ALC dt- 19/11/13
01/81/050/00234/ Amly

3. The Advance authorisation has been issued for Pharma Products under
Non-Infringing (NI) process as per para 4.7A(P.N. NO.29 DT. 14.2.2011)

Yours faithfully,

(G K Mishra)

Foreign Trade Development Officer.
For Additional Director General of Foreign Trade

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016 - Case No. 28/21/81 (M/s. KLT Automotive and Tubular Products Ltd.) (Advance Authorization No. 0310799639 dated 23.10.2015)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may prefixed with the description of import item and its quantity may be allowed as 3789.45 MT as 1.05 Kgs./Kg. content in the export item.

Norms committee may take a view


27-01-16

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/6/2016-TSW/67 dated 27/01/2016


प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

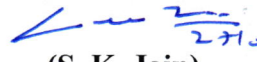
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016 - Case No. 22/21/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310799730 dated 28.10.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/68 dated 27/01/2016


प्रद्युम्न साह, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 27/01/2016 - Case No. 12/21/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048023 dated 29.10.2015)

Advance Authorisation may be ratified as under:

1. Taking clue from SION C-1580, quantities of import items at Sl No. 1, 2 & 3 may be allowed as 26090 Kgs., 7030 Kgs. & 649 Kgs respectively as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/69 dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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27-01-2016

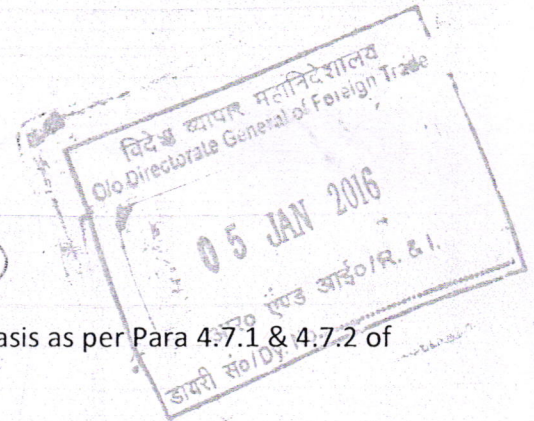
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
NISHTHA BHAVAN, NEW MARINE LINES, CHURCHGATE, MUMBAI-400020

File no.03/94/40/622/AM16

Date: 04.11.2015

To

The Director General of Foreign Trade
New Delhi-110 011



Kind attn: Shri K. C. Raju , Dy.DGFT (NC-II)

Sub: Grant of advance authorization on REPEAT basis as per Para 4.7.1 & 4.7.2 of HBP (Vol.1) 2009-2014.

Sir,

M/s. Amartara Pvt. Ltd., Mumbai 400072 has been granted Advance Authorisation no.0310800026 dated 04.11.2015. The copies of the application are not forwarded to the Headquarters due to the following reasons:

1.The Advance authorization has been issued on repeat basis in terms of Para 4.7.1 and 4.7.2 of HBP (Vol.1) on the basis of the decisions of the Norms Committee in meeting no.14/81- ALC2/2014 dated 26.11.2014 (Hqrs file no.01/81/050/00386/AM15).

Copy of N.C. decision is enclosed herewith.

Yours faithfully

(G. K. MISHRA)

Encl: Copy of NC decision

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDL. DIRECTOR GENERAL OF FOREIGN TRADE

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016 - Case No. 21/21/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310800214 dated 10.11.2015)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Total Net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials)
3. Material balancing viz. net content of each imported and indigenous input, export product wise.
4. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


27.01.16

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/6/2016-TSW/73 dated 27/01/2016


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/01/2016 - Case No. 5/21/81 (M/s Mittal Appliances Limited)
(Advance Authorization No. 5610004742 dated 16.11.2015)**

Advance Authorisation may be ratified as under on repeat basis:

1. Words "CuAl6Ni2" given in the description of import item may be replaced with words "Cu92Al6Ni2".
2. Quantity of import item may be allowed as applied for i.e. 218 MT as 1.09 Kgs./kg. content in the export product after taking 2/3rd recovery from scrap..

Norms committee may take a view

/ 27-01/16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/75 dated 27/01/2016

प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

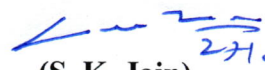
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/01/2016 - Case No. 6/21/81 (M/s Mittal Appliances Limited)
(Advance Authorization No. 5610004755 dated 27.11.2015)**

Advance Authorisation may be ratified as under on repeat basis:

1. Words "CuAl6Ni2" given in the description of import item may be replaced with words "Cu92Al6Ni2".
2. Quantity of import item may be allowed as applied for i.e. 218 MT as 1.09 Kgs./kg. content in the export product after taking 2/3rd recovery from scrap..

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/76 dated 27/01/2016


प्रद्युम्न साहू, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा. निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

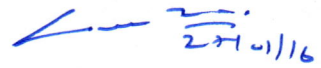
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/01/2016- Case No. 8/21/81 (M/s. ITP Electronics Private Limited)
(Advance Authorization No. 0510396493 dated 02.12.2015)**

Advance Authorization may be ratified as under on repeat basis:

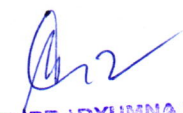
1. Net weight of export product may be specified as 28625 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 25250 Kgs. inclusive of 1% wastage.
3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 243600 Meters inclusive of 1.5% wastage.
4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 1,500,000 Nos. & 5,00,000 Nos. respectively on net to net basis.
5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 60900 Meters inclusive of 1.5% wastage.
6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 106.575 Kgs. inclusive of 1.5% wastage.

Norms Committee may take a view.


(S.K.Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/78 dated 27/01/2016


प्रद्युम्न साह, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/01/2016 - Case No. 10/21/81 (M/s AGH Altech Private Limited)
(Advance Authorization No. 0510396481 dated 02.12.2015)**

Advance Authorisation may be ratified as under on repeat basis

1. Word "Relevant" may be prefixed with the description of import item and its quantity may be allowed as 147.144 Kgs. as 1.03 Kgs./Kg. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/79 dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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27-01-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 27/01/2016- Case No. 14/12/81 (M/s Vinayak International Housewares Pvt. Ltd.) (Advance Authorization No. 0510396613 dated 14.12.2015)

Advance Authorisation may be ratified as under on repeat basis:

1. Words "of relevant thickness" may be suffixed with the descriptions of import items at Sl. No. 1 & 2 and their quantities may be allowed as applied for i.e. 77 MT & 44 MT respectively as 1.10 Kgs./kg. content in the export items at Sl. No. 1 & 2.

Norms committee may take a view


(S. K. Jain) 27-01-16

Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/82 dated 27/01/2016


प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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27.01.2016

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 27/01/2016- Case No. 15/21/81 (M/s B. C. Power Controls Ltd.)
(Advance Authorization No. 0510396630 dated 16.12.2015)**

Advance Authorisation may be ratified as under:

- 1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for i.e. 2589.44 Kgs., 1479.3 Kgs., 1332.6 Kgs., 7396.4 Kgs., 11834.4 Kgs., 13868.4 Kgs., 19415.7 Kgs. & 18491.2 Kgs. respectively, as per Engineering Table No. 5.
- 2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for i.e. 15532.56 Kgs. & 17566.6 Kgs., 22303.85. & 27736.8 Kgs.. respectively, taking clue from Engineering Table No. 5.
- 3 Quantity of import item at Sl. No. 13 may be allowed as 2040 Kgs. as per Table 5.
- 4 Quantities of import items at Sl. No. 14 to 19 may be allowed as applied for i.e. 3468 Kgs., 1849 Kgs., 2776.5 Kgs., 13869 Kgs., 22189.5 Kgs., & 11557 Kgs. respectively, as per Engineering Table No. 5.
- 5 Quantities of import items at Sl. No. 20 to 26 may be allowed as applied for i.e. 3397.05 Kgs., 4160.52 Kgs., 5131.32 Kgs., 6656.82 Kgs., 8321.04 Kgs., 11094.72 Kgs. & 13921.74 Kgs. respectively, as per Engineering Table No. 5.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/83 dated 27/01/2016


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा-निदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

84
27-01-2016

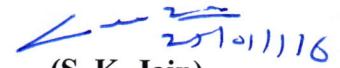
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 7/21/81(M/s KEI Industries Limited) (Advance Authorization No. 0510396648 dated 17.12.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

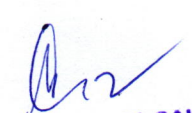
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/84 dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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27/01/2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 13/21/81(M/s KEI Industries Limited) (Advance Authorization No. 0510396662 dated 18.12.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

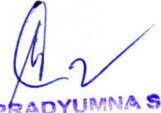
Norms committee may take a view


27/01/16
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/85 dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/ Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 17/21/81(M/s KEI Industries Limited) (Advance Authorization No. 0510397160 dated 31.12.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/86 dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

No. 46011/36/2010-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the December 17, 2015

OFFICE MEMORANDUM

Sub : Application from M/s. Anjani Technoplast Ltd., Greater Noida, UP for issue of advance licence (Licence No. 0510344008 dated 24.01.2013) for export of Articles Made of Polycarbonate Sheets/Film Insulator Fittings of Plastic/Barriers and corresponding import – reg.

The undersigned is directed to refer to U.O. No. 01/81/050/00428/AM-14/DES-2/067 dated 18.09.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

Name of Export Item(s)	Qty in Kg	Name of Import Item(s)	Qty. in Kgs.
Articles Made of Polycarbonate Sheets/Film Insulator Fittings of Plastic/Barriers	One KG	Polycarbonate Sheets/Film (T.C. per Roll FR 700-701)	1.05

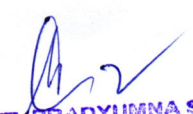
This has approval of the competent authority.



(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Pradumn Sahoo,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 267
Fax: 2306 2225/23061613



प्रद्युम्न साहू, PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016 - Case No. 508-A/R (M/s Rexnord Electronics & Controls Limited) (Advance Authorization No. 0310683035 dated 22.02.2012)

For the purpose of redemption, Advance Authorisation may be ratified as under:

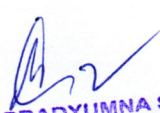
1. Net weight of export products may be specified as 46870 Kgs.
2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 3000 Kgs. on net to net basis as claimed by the firm..
3. Quantities of import items from Sl. No 2 to 4 may be allowed on net to net basis with accountability clause.
4. Quantity of import item at Sl. No. 5 may be allowed as 4949 Kgs. as 1.01 Kgs./Kg. content in export items.
5. Quantities of import items at Sl. No 6, 12, 21 & 22 put together may be allowed within 1.5 % of FOB value of exports.
6. Quantity of import item at Sl. No. 7 may be allowed as 285,000 Mtrs. (240 Kgs.) on net to net basis.
7. Quantities of import items at Sl. No. 7, 8 & 9 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 10 may be allowed as 4725 Kgs. as 1.05 Kgs./Kg. content in export items.
9. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 200 Kgs. on net to net basis.
10. Quantities of import items from Sl. No 13 to 17 may be allowed on net to net basis with accountability clause.
11. Quantity of import item at Sl. No 18 may be allowed on net to net basis.
12. Quantities of import items at Sl. No 19, 20 & 23 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/508-A/R dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR- 509
27.01.2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 509-A/R (M/s Bilcare Limited) (Advance Authorization No. 3110062954 dated 07.03.2014)

Advance Authorization may be ratified as under on repeat basis :

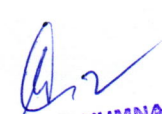
1. Words "containing 7520 Kgs. of Aluminium Foil" may be suffixed with the description of export product.
2. Word "relevant" may be prefixed and words " 25-40 Micron" may be suffixed with the description of import item and its quantity may be allowed as 8084 Kgs. as 1.075 Kgs./Kg. content in the export product after taking clue from SION C-16.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/509-A/R dated 27/01/2016


प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

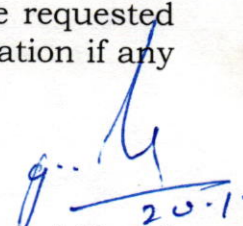
AR-510
27.1.2016

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Request of M/s MPP Technologies Pvt. Ltd. for modification of norm of
AA No. 0710057471 Dated 19.05.2008.

Reference: DGFT File No. 01/81/50/141/AM09/DES-II/114 Dated 31.12.2015.

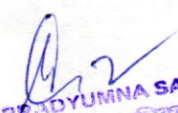
O/o DGFT may refer to their OM mentioned above in respect of subject authorization. It is stated that case file/previous record of the subject authorization is not traceable in the section. O/o DGFT is therefore requested to forward complete case file including this office earlier recommendation if any for reviewing the case for modification of ratified norm.


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(180)/2015/TSW(B)/ dated 20.01.2016.

21/81

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Leitwind Shriram Manufacturing Ltd. for ratification of norm of AA No. 0410147962 Dated 15.07.2013.

Reference: DGFT ID Note No. 01/81/50/224/AM14/DES-II/268 Dated 27.11.2015.

Reference above application and subsequent reply submitted by the firm vide their letter dated 14.11.2015 has been examined and based on information made available there in the proposal is recommended as under:

Export Product: 368 KW Rotor Pole (Net wt. 18.46 kg./unit)

Import Inputs:

Sl. No.	Item	Qty. recommended
1 & 6	Permanent Magnet, Rotor Aluminium Profile	Net to net with accountability clause under GN-4.
2 to 5	Stampings	Net to net with nil wastage.

This issue with the approval of JS (RKS).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(77)/2013/TSW(B)/ dated 01.01.2016.

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

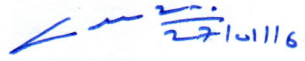
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 516-A/R (M/s Zenium Cables Limited) (Advance Authorization No. 0310793900 dated 16.02.2015)

Advance Authorisation may be ratified as under:

1. Quantities of export items at Sl. No. 1 to 6 may also be specified as 128.1 meters each in addition to their weights.
2. Quantity of export item at Sl. No. 7 may also be specified as 91.5 meters in addition to its weights.
3. Words "Voltage rating 600/1000 V" may be suffixed with the description of export products at Sl. No.1 to 7.
4. Quantities of import item at Sl. No 1 viz. Copper in the form of CC Rod (EC grade) may be allowed as 17090 Kgs. taking clue from Engineering Table-5.
5. Word "Resin" given in the description of import item at Sl. No.2 may be replaced with word "Compound" and quantity of this item may be allowed as applied for i.e. 8899.21 Kgs. taking clue from Engineering Table-5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/516-A/R dated 27/01/2016


प्रद्युम्न साहू / PRA DYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016 - Case No. 517-A/R (M/s Kalpataru Power Transmission Ltd.)

Status quo may be maintained as export item in this case is covered under SION C-220 of Engineering Products and wastage norms have been fixed as per this SION.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/517-A/R dated 27/01/2016


Udayumna SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-318
27-1-2016

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

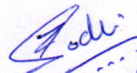
30(185)/15-ME

Subject: AA no 0710105804 dated 17.07.14 for M/s Eshwari Metal Industries

Norms may be fixed as follows:-

- Percentage of Lead content in the item of import may be mentioned as 52-55%.
- Import may be allowed, as applied, inclusive of 7% wastage.

This issues with the approval of Director (ME).


(K.S.Sodhi)
AD (ME)

Shri P. Sahu; FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC(MSME) UO note no 30(185)/15-ME dated 29.12.15


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

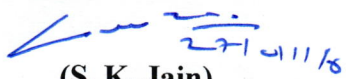
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 520-A/R (M/s. Maharashtra Seamless Limited) (Advance Authorization No. 0510285256 dated 07.03.2011)

For the purpose of redemption, Advance Authorisation may be ratified as under:

1. Net weight of export products at Sl. No. 1 & 2 may be modified as 493.923 MT & 480.23 MT respectively.
2. Words "Seam Less Line" given in the description of export products at Sl. No. 1 & 2 may be modified as "Seamless Alloy Steel Line Pipes with 3LPE coating of 2 mm thickness".
3. Quantities of export products at S.No.1 & 2 may also be specified as 25,000 Meters & 30,000 Meters respectively in addition to their weights.
4. Description of import item at Sl. No. 1 may be modified as "Alloy Steel Rounds/Billets of relevant grade " and its quantity may be allowed as 1111.74 MT as 1.20 MT/MT content in the export items taking clue from SION C-797.
5. Quantities of import items from Sl. No. 2, 3 & 4 may be allowed as 2065 Kgs, 4528 Kgs. & 43886 Kgs respectively after taking clue from SION at Sl. No. C- 1289.
6. Import item at Sl. No. 5 may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/520-A/R dated 27/01/2016


प्रद्युम्न साह/PRADYUMNA SAHU
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Steel
Government of India
Technical Wing

Subject: Modification/amendment of fixed norms in respect of Advance Authorization No 0310796490 dated 08.06.2015 of M/s Chandan Steel Limited, Mumbai.

DGFT may to their ID Note No. 01/81/050/00174/AM 16/DES.II/65 dated 08.12.2015 on the subject mentioned above. In this connection, it is informed that the request of the applicant has been once again examined and reiterate with the earlier decision, informed to DGFT vide UO Note of even No dated 06.08..2015.



(S.K.Bhatnagar)
Dy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(7)/2011-TW dated 14.01.2016

21/81


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 27/01/2016- Case No. 535-A/R (M/s Ambark Worldwide, Jamnagar)

As per team report already accepted by the NC for a number of EOUs in Jamnagar area for manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc. and actual production and consumption details certified by a CA received in this case, following wastage norms may be fixed for this EOU also in terms of para 6.08(e) of Foreign Trade Policy for the manufacture of following brass items:

1. Machined articles/Components/parts/accessories made out of brass rods/ bars/solid sections/solid profiles:

A. Wastage during Segregation:

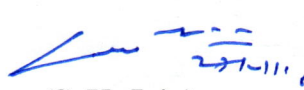
Description	Quantity	Description	Quantity
Segregated/processed mixed brass scrap	1 MT	Mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50 MT

B. Wastage norms for the manufacture of machined articles/ components/parts/accessories made out of brass rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	Quantity	Description	Quantity
Machined articles/ Components/ parts/ accessories made out of brass rods/ bars/ solid sections/ solid profiles	1 MT	Segregated/processed mixed brass scrap	1.26 MT

It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal brass scrap with impurities like iron & Steel, Plastic/rubber etc. and not applicable for the manufacture of brass items from pure brass scrap like Honey.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/6/2016-TSW/535-A/R dated 27/01/2016


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....